

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10447/2008

(From the judgement and order(s) in RSA No. 191/2004 dated
07 of The HIGH COURT OF DELHI AT N. DELHI)

07-NOV-

PHOOL SINGH

Petitioner(s)

VERSUS

MAHABIR SINGH & ORS.

Respondent(s)

(Office Report for directions)

Date: 16/08/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
(In Chambers)

For Petitioner(s)

Mr Vinay Kumar Garg,Adv.

For Respondent(s)

Mr. Parmanand Bhardwaj,Adv.

Mr. Brij Bhusan ,Adv

UPON hearing counsel the Court made the following
O R D E R

As prayed for, one week's time is granted to
remove the defects pointed out by the Registry failing
which the Special Leave Petition against the concerned
respondents shall stand dismissed.

(Sukhbir Paul Kaur)
Court Master

(Renuka Sadana)
Court Master